

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 296 of 2019**

**IN THE MATTER OF:**

**Vijaya Sai Poultries Pvt. Ltd.**

**....Appellant**

**Vs.**

**Vemulapalli Sai Pramella & Ors.**

**....Respondents**

**Present:**

**For Appellant: Dr. U.K. Chaudhary, Sr. Advocate and  
Mr. Mansumyer Singh, Advocate**

**For Respondents: None**

**O R D E R**  
**(Virtual Mode)**

**20.01.2021:** One of the Member of this Bench is under Transfer, therefore, the matter is released from category of Part Heard. Let the Appeal be listed before Appropriate Bench 'For Hearing' on **24<sup>th</sup> February, 2021**.

The Registry is directed to inform the next date of hearing to the Respondent Counsels as nobody appears on behalf of the Respondents.

[Justice Jarat Kumar Jain]  
Member (Judicial)

[Balvinder Singh]  
Member (Technical)

[Dr. Ashok Kumar Mishra]  
Member (Technical)

*sa/kam*